



ITEM NO.4

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1263/2018

ANIL KUMAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 134572/2023 - GRANT OF BAIL)

Date : 17-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Appellant(s)

Mr. Setu Niket, Adv.  
Mrs. Esha Mazumdar, Adv.  
Ms. Priyanjali Singh, AOR  
Ms. Isha Ray, Adv.  
Mr. Ishan Singh, Adv.

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, A.A.G.  
Mr. Rajat Singh, Aor, Adv.  
Mr. Arun Pratap Singh Rajawat, Adv.  
Mr. Rajat Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

IA No. 134572/2023 - GRANT OF BAIL

1. This is an application seeking bail.

2. Mr. Ardhendumauli Kumar Prasad, learned A.A.G. appearing for the respondent/State vehemently opposes the application.

3. Taking into consideration the fact that the appellant has undergone incarceration for a period of 8 years, we are inclined to allow this application and suspend the sentence of the appellant.

4. The appellant is directed to be released on bail in connection with FIR No. 217 of 2014 registered at Police Station Khurja Dehat, Sub District: Khurja Nangar, District Bulandsahar, Uttar Pradesh, on such terms and conditions as may be deemed fit and appropriate by the learned Trial Judge.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)